

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-511**

CP-(CAA)-78/230-232/ND/2023

**IN THE MATTER OF:**

Girnar Investment Ltd. And Parshav  
Investment and Trading Company Ltd.

**....Applicant**

**SECTION**

U/s 230-232

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent :  
For the RD : Ms. Jyoti Khurana, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel on behalf of Petitioner is present and submitted that they have served the Respondents and filed the proof of service. However, the proof of service is not reflected on the e-portal. Ld. Counsel for the Petitioner is once again directed to approach the Registry and cure the defects, if any, so that it is reflected on the e-portal. Ld. Counsel on behalf of RD is present and submitted that they have filed their report. However, their report is also not reflected on the e-portal. Ld. Counsel for the RD is directed to approach the Registry and cure the defects, if any, so that it is reflected on the e-portal. No one is present on behalf of Income Tax Department and no one is present on behalf of Sectoral Regulator RBI. List the matter on **12.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**